

(b) In some cases the sanctions get delayed due to non-receipt or delayed receipt of complete proposals/documents; recommendations alongwith the inspection report of designated authorities; non-availability of funds and complaints against the organisation.

(c) 49 cases are pending.

(d) The Ministry is taking steps such as simplifications in procedure of inspection, computerization frequent meetings with State Government authorities for expediting inspection reports, and educating NGOs on the need to send complete proposals.

### **EMPLOYMENT OF DISABLED PERSONS IN JOBS**

3148. SHRI RS. GAVAI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether Government propose to formulate a proper policy for the employment of disabled people in the private and Government sectors keeping in view the problems in getting jobs by disables;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps proposed by Government to extend job opportunities to the disabled ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (d) The steps taken to promote employment of persons with disabilities are :

- (i) Reservation has been provided for persons with disabilities in Government establishments under Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.
- (ii) Financial assistance is provided to the State Governments under the Centrally Sponsored Scheme of Employment of the Handicapped,
- (iii) The Vocational Rehabilitation Centres under the Directorate General Employment and Training, Ministry of Labour also provide for vocational training and placement of persons with disabilities,
- (iv) The National Handicapped Finance and Development Corporation is providing soft loans to the persons with disabilities for taking up entrepreneurial activities.

- (v) Voluntary organisations are being assisted for providing, *interalia*, vocational training to persons with disabilities; and
- (vi) There is a proposal to amend the Persons with Disabilities (Equal Opportunites, Protection of Rights and Full Participation) Act, 1995 for providing employment to persons with disabilities in the private sector.

**Under Utilisation of Funds by States Under SCP and TSP**

3149. SHRI R. S. GAVAI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- (a) whether Government have received any complaints of under utilization of funds by the States earmarked for development schemes under the special component plan and tribal sub plan from National Commission for SC and ST;
- (b) if so, the details thereof; and
- (c) the action proposed against such States ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No Sir. However, National Commission for SCs and STs had observed on utilization of SCP fund in its Fourth Report. The Ministry had, examined the utilisation of SCA by the States/UTs during 1990-91 to 1993-94 and it was found that though the utilisation is satisfactory, there was delay in releasing funds to the implementing agencies.

(b) and (c) Questions do not arise.

**Properties of Punjab Wakf Board**

3150. MAULANA OBAIDULLAH KHAN AZMI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- (a) the details of Wakf properties of Punjab Wakf Board under encroachment in Haryana/Punjab/Himachal Pradesh and Union Territory of Chandigarah;
- (b) whether it is a fact that effective steps for removal of encroachments and retrieval of Wakf properties are not being made by the Punjab Wakf Board;
- (c) if so, the reasons therefor, and
- (d) the steps taken/being taken in the matter ?